

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAI PUR

Date of Order: 22.5.2000

OA 208/2000

Mahendra Kumar Mandusia son of Shri Ruda Ram, T.T.E., Sikar, Resident of Dr. Ambedkar Nagar, Fatehpur Road, Sikar, (Rajasthan).

.... Applicant.

Versus

1. The Union of India, Acting through General Manager, Western Railway, Church Gate, Bombay- 20.
2. The Divisional Railwah Manager, Western Railway Jaipur. Division Jaipur.

.... Respondents

Mr. Nand Kishore, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. V. Sri Kantan, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

Heard the learned counsel for the applicant on admission. The prayer of the applicant in this OA is to direct the respondents to make fixation of pay of the applicant on September, 1999 at Rs. 4400/- and give him all consequential benefits.

2. In the OA, it was stated that the applicant has filed so many representations but copy of none of the representations have been annexed ^{with} this OA.

3. The learned counsel for the applicant submits that the applicant may file a fresh representation and directions may be given to the respondents to dispose of the representation by a reasoned and speaking order.

[Signature]

4. In view of the submission made by the learned counsel for the applicant, we direct respondent no. 2 i.e. Divisional Railway Manager, Western Railway Jaipur, Division Jaipur, that in case applicant files representation within fifteen days from the date of passing of this order, his representation shall be disposed of within two months from the date of receipt of the representation by a reasoned and speaking order. In case applicant feels aggrieved by the decision of the said representation, he will be at liberty to approach this Tribunal, if he so desires.

5. With the above directions, this OA is disposed of at the stage of admission.

V. Kantan

(V. SRI KANTAN)
MEMBER (A)

S. K. Agarwal
(S.K. AGARWAL)
MEMBER (J)